

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD

E/MISC/70314/2018

&

E/52087/2014-EX[DB]

(Arising out of Order-in-Appeal No.12-CE/LKO/2014 dated 15.01.2014
passed by Commissioner(Appeals), Customs, Central Excise & Service
Tax, Lucknow.)

Commissioner of Central Excise & Service Tax, Lucknow
...APPELLANT(S)

VERSUS

M/s.Gyan Cirktronics Pvt.Ltd.
RESPONDENT (S)

APPEARANCE

Shri Mohd. Altaf (Asstt.Commr.) (A.R.) for the Revenue
Shri Kapil Vaish (C.A.) for the Respondent

CORAM:

SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)
MS. RACHNA GUPTA, HON'BLE MEMBER(JUDICIAL)

DATE OF HEARING/DATE OF DECISION : 31.10.2018

FINAL ORDER NO.72535/2018

Per ANIL G. SHAKKARWAR :

Revenue has filed Miscellaneous Application for withdrawing the
appeal in terms of Litigation Policy.

2. We allow the application and dismiss the appeal filed by Revenue
as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(RACHNA GUPTA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

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